

ITEM NO.1

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 5-15/2005 in CIVIL APPEAL NO. 6166 OF 1999

U.O.I. & ORS

Appellant (s)

VERSUS

RAKESH KUMAR ETC. ETC.

Respondent(s)

(For directions/clarification of court's order dated 30.03.2001 and permission to file appln. for clarification and office report)

WITH

W.P.(C)NO.506/2002 (With appln.(s) for directions and office report)

AND WITH

W.P.(C)NO.104/2003 (With appln.(s) for interim relief and office report)

Date: 07/11/2005 This Appeal/Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Appellant(s)

Mr. D.S. Mahra, Adv.

Mr.C.B.N.Babu, Adv.

For Mr. Bimal Roy Jad, Adv.

For Respondent(s)

Mr.R.Mohan,A.S.G.

Ms.Vimla Sinha, Adv.

For Mrs.Sushma Suri, Adv.

Mr.T.Mohd.Yusaf, Sr.Adv.

Mr.Hemant Sharma, Adv.

For Mr.P.Parmeswaran,Adv.

Mr.R.Srivastava,Sr.Adv.

Mr.P.H.Parekh, Adv.

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Mr.E.R.Kumar, Adv.

Mr.Sumit Goel, Adv.

For M/S P.H. Parekh & Co. ,Adv.

Mr. Javed Mahmud Rao,Adv.

Mr.Naresh Kaushik, Adv.

Ms.Shilpa Chohan, Adv.

For Mrs Lalita Kaushik ,Adv

Mr. Subramonium Prasad ,Adv

Mr. T.V. Ratnam, Adv.

Mr.P.Vinay Kumar, Adv.

For Mrs.D.Bharathi Reddy, Adv.

UPON hearing counsel the Court made the following

O R D E R

Adjourned by four weeks.

Writ Petition © No.506/2002 may be de-linked.

(G.V.Ramana)

Court Master

(Veera Verma)

Court Master